

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 29th day of April, 2002.

Original Application No. 237 of 1995.

Q U O R U M :- Hon'ble Mr. C.S. Chadha, Member- A.  
Hon'ble Mr. A.K. Bhatnagar, Member- J.

Lal Bihari S/o Sri Kishan Prasad, R/o Vill. Malchaur Bazar, Post- Rudalpur, Distt. Gopalganj. Lastly working as a Gatekeeper at Railway Station Rivalganj Ghat, N.E.R, Varanasi Division, Varanasi.

.....Applicant

Counsel for the applicant :- Sri A.B. Singh

V E R S U S

1. Union of India through the Divisional Railway Manager, N.E.Rly. Varanasi Division, Varanasi.
2. Senior Divisional Operating Superintendent, N.E. Rly. Varanasi Division, Varanasi.
3. Traffic Inspector, N.E.R, Ballia Head Quarter, East, Varanasi.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R (Oral)

(By Hon'ble Mr. C.S. Chadha, Member- A.)

The applicant has sought the relief of being allowed to work on a Casual Labour Post category 'D' on the strength of his already having been worked

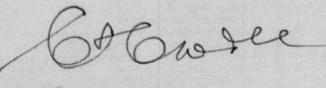
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between 1982 to 1991 .

2. In their counter affidavit the respondents have mentioned that the certificate produced by the applicant in his favour has been found to be false and fabricated and because of that vide annexure- E to the CA dated 23.03.1995, the name of the applicant has been put on the black list because he has tried to produce ~~the~~ <sup>for a</sup> forged certificate. His name is also not on Live Casual Labour Register and, therefore, he is not entitled to <sup>be</sup> ~~allow~~ <sup>be to</sup> work. Moreover, even if, he had worked in 1991, filing of the O.A in 1995 is highly time barred and, therefore, he has no claim to be regularised or to <sup>be</sup> ~~allow~~ <sup>be to</sup> work. We agree with the contention of the learned counsel for the respondents. The O.A has no merit and, therefore, dismissed.

3. There shall be no order as to costs.

  
Member- J.

  
Member- A.

/Anand/